

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 86 OF 2013

(Income Tax Tribunal Appeal under Section 260 A of the Income Tax Act., 1961 against the order made in I.T.A.No.523/H/10, Dated 25.01.2012 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench "B", Hyderabad for the Assessment Year 2005-06, preferred against the order made in I.T.A.No.091/DCIT 16(3)/CIT(A)-V/2009-10 Dated 14.10.2010 on the file of the Commissioner of Income Tax, (Appeals)-V, Hyderabad preferred against the Order made in PAN/GIR No.AAACO2519H, Dated 22.09.2009 on the file of Deputy Commissioner of Income Tax, Circle-16(3), Hyderabad.)

Between:

The Commissioner of Income Tax IV, Hyderabad.

...APPELLANT

AND

M/s. Ocean Sparkles Limited, 1st Floor, 128 Srinagar Colony, Hyderabad.

...RESPONDENT

**Counsel for the Appellant : SRI. J.V.PRASAD
(SC FOR INCOME TAX)**

**Counsel for the Respondent : SRI ROHAN ALOOR
REP.SRI CH.PUSHYAM KIRAN**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.86 of 2013

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Mr. Rohan Aloor, learned counsel representing Mr. Ch.Pushyam Kiran, learned counsel for the respondent.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

//TRUE COPY//

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench "B", Hyderabad
2. The Commissioner of Income Tax, (Appeals)-V, Hyderabad
3. The Deputy Commissioner of Income Tax, Circle-16(3), Hyderabad.
4. One CC to Sri J.V.Prasad, S.C for Income Tax (OPUC)
5. One CC to Sri Ch.Pushyam Kiran, Advocate (OPUC)
6. Two CD Copies

Ks/gh

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HIGH COURT

DATED:20/12/2024

JUDGMENT

ITTA.No.86 of 2013



**DISMISSING THE APPEAL
AS WITHDRAWN WITHOUT COSTS.**

⑧

Ap
4/1/25